

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period of **Asset-I**: 125 MVAR Bus Reactor-I (Asset-IA) & 125 MVAR Bus Reactor-II (Asset-IB) at Fatehpur Sub-station along with associated bay; **Asset-II**: 125 MVAR Bus Reactor-II at Balia Sub-station; **Asset-III**: Combined Asset of 1500 MVA ICT-I at Agra Sub-station along with associated bays (Asset-IIIA), 125 MVAR 765/400 kV Bus Reactor-I at Sasaram along with associated bays (Asset-IIIB) and Associated line bays of 765 kV S/C Fatehpur-Agra T/L at Fatehpur and Agra Sub-station (Asset-IIIC); **Asset-IV**: 1500 MVA ICT-2 at Agra Sub-station along with associated bays; **Asset-V**: 125 MVAR Bus Reactor along with associated bays at Lucknow; **Asset-VI**: 125 MVAR 400 kV Bus Reactor-II at Sasaram along with associated bays (Asset-VI A) and 2 no. 50 MVAR Bus Reactor at 400 kV Maithon Sub-station and associated bays (Maithon-Gaya Line) (Asset-VI B); **Asset-VII**: 2 nos. of 400 kV bays at Maithon Sub-station for 400 kV D/C Maithon-Meja Transmission Line; **Asset-VIII**: LILO of Barh-Balia 400 kV D/C Transmission Line at Patna 400 kV S/s along with associated bays; **Asset-IX**: 1500 MVA 765/400 kV ICT-I at Sasaram S/s along with associated bays.

Date of Hearing : 20.1.2016

Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 22 others

Parties present : Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S. C. Taneja, PGCIL
Shri Y. K. Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G. C. Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Vinod Kumar Yadav, Rajasthan Discoms



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for the assets mentioned above.
 - b) The transmission charges for the instant assets was approved by the Commission vide Order dated 21.2.2014, 17.7.2014, 13.5.2014, 7.8.2014, 21.10.2011 and 28.2.2014 in Petition No. 90/TT/2012, 38/TT/2013, 194/TT/2012, 198/TT/2012, 99/TT/2011 and 101/TT/2012 respectively.
 - c) The petitioner has claimed total additional capitalization of ₹9901.34 lakh for 2009-14 tariff period. Further, additional capital expenditure of ₹1772.79 lakh has been claimed for 2014-19 tariff period.
2. The Commission directed the petitioner to submit RCE on affidavit by 5.2.2016. The Commission directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.
 3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

